PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF D. D. LEASING LIMITED

Registered Office: B-8, Phase-I, Mayapuri Industrial Area, New Delhi-110 064

This Public Announcement (PA) is being issued by the Manager to the Offer i.e., ***D & A Financial Services (P) Limited****, on behalf of the Acquirer(s),* ***Mr. Rajiv Gambhir, Mr. Kunal Gambhir, Mrs. Renu Chadda, Ms. Tanisha Gambhir and Maya Leasing & Finance Pvt. Limited along with PACs M/s D. D. Properties Pvt. Limited****, pursuant to Regulation 10 and Regulation 12 as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (hereinafter referred to as "SEBI (SAST) Regulations, 1997") and subsequent amendments thereto.*

THE OFFER

1.1 Mr. Rajiv Gambhir, Mr. Kunal Gambhir, Mrs. Renu Chadda, Ms. Tanisha Gambhir and Maya Leasing & Finance Pvt. Limited, (hereinafter referred to as "**Acquirer(s)**") along with M/s D. D. Properties Pvt. Limited (hereinafter referred to as **"Persons Acting in Concert"/ PACs"**) are making an Open Offer pursuant to Regulation 10 and Regulation 12 and in compliance with the SEBI (SAST) Regulations, 1997. There are no other acquirer or other entities/ persons who are or can be deemed to be Persons acting in concert for the purpose of this offer.

1.2 The Acquirers have entered into a Share Purchase Agreement **[SPA]** on August 12, 2010 to acquire an aggregate of 548250 (Five Lacs Forty Eight Thousand Two Hundred and Fifty Only) fully paid up equity shares of ₹ 10/- each representing 57.96% of the total paid up capital and voting rights of **M/s D. D. Leasing Limited**, a Company incorporated under the Companies Act, 1956 and having its registered office at B-8, Phase-I, Mayapuri Industrial Area, New Delhi- 110 064 (hereinafter referred to as **"DDLL/the Target Company"**) from among the promoter group of the DDLL, at a price of ₹ 1.00 (Rupees one Only) per fully paid up equity share payable in cash (**"Negotiated Price"**). The total consideration for the shares acquired as mentioned above is ₹ 548250/- (Rupees Five Lacs Forty Eight Thousand Two Hundred and Fifty Only) *and that resulted the triggering of SEBI (SAST) Regulations, 1997.* The Offer is not as a result of global acquisition resulting in indirect acquisition of the target company.

The details of the sellers are as under :-

Sl. No.	Name of Shareholders/Sellers	Address	No. of shares	% to the paid up capital	Amount (in ₹)
1	Mrs. Urmila Gambhir	F-10/8, First Floor, Vasant Vihar, New Delhi – 110 057	169950	17.97	169950
2	Mrs. Neena Manchanda	D-6/35, Vasant Vihar, New Delhi- 110 057	69975	7.40	69975
3	Mrs. Bhawna Chopra	F-10/8, First Floor, Vasant Vihar, New Delhi – 110 057	77950	8.24	77950
4	Mrs. Neera Chopra	C-205, Sarvodaya Enclave, New Delhi	57875	6.12	57875
5	Mrs. Neeta Anand	Rajab Mahal, Flat No. 7, 3rd Floor, 144, Maharshi Karve Road, Churchgate, Mumbai-400 020	80450	8.50	80450
6	Mrs. Puja Talwar	B-19, Naraina Vihar, New Delhi – 110 028	45000	4.76	45000
7	Mr. Sunil Chopra	C-205, Sarvodaya Enclave, New Delhi	40200	4.25	40200
8	Ms. Rishika Chopra	C-205, Sarvodaya Enclave, New Delhi	6850	0.72	6850
	Total		**548250**	**57.96**	**548250**

1.3 The Acquirers alongwith PACs intend to make an Open Offer in terms of the SEBI (SAST) Regulations, 1997 to the shareholders of "DDLL" to acquire 189190 equity shares of ₹ 10/- each representing 20.00 % of the total paid up capital/ voting share capital of **"DDLL"** at a price of ₹ 1/- (Rupees One Only) per fully paid up equity share/ Voting Right **("Offer Price")** payable in cash subject to the terms and conditions mentioned hereinafter, whose names appear on the register of members on **Specified Date i.e Friday, September 10, 2010.**

1.4 At Present, there are no partly paid equity shares in the company.

1.5 This is not a competitive bid.

1.6 The shares of **"DDLL"** are at present listed on the Delhi Stock Exchange Limited (DSE). The shares of the DDLL have not been traded at the Delhi Stock Exchange Ltd, where they are listed/ permitted to be traded during the preceding six calendar months prior to the month of this Public Announcement within the meaning of explanation (i) to Regulation 20(5) of the SEBI (SAST) Regulations, 1997.

1.7 The annualized trading turnover during the preceding six calendar months ended July, 2010 at the DSE, where the shares of the company are listed as follows:

Name of the Stock Exchange	Total no. of equity shares traded during February 2010 to July, 2010	Total no. of listed shares	Annualized trading turnover (% to total listed shares)
DSE	Nil	945950	Not Applicable

1.8 As the shares of "DDLL" have not been traded at the Delhi Stock Exchange Ltd, where they are listed/ permitted to be traded during the preceding six calendar months prior to the month of this Public Announcement, the Offer Price in terms of Regulation 20(5) of the SEBI (SAST) Regulations, 1997 has been determined taking into account the following parameters:

a.	The Negotiated Price	₹ 1.00/-(Rupees One Only)
b.	Highest Price paid by Acquirer for acquisition, if any, including by way of allotment in a public or rights issue or preferential issue during the 26 weeks prior to the date of PA	Not Applicable

c.	Other Financial Parameters	Based on the audited financial data for the year ended 31st March, 2009 (Audited)	Based on the certified financial data for the year ended 31st March, 2010* (Unaudited)
1.	Return on Net Worth (%)	(2.19)	(14.39)
2.	Book Value per share (₹)	0.53	0.49
3.	Earning per share (₹)	(0.01)	(0.07)
4.	Price Earning Multiple (with reference to the Offer price of Rs. 1/- per share)	(100.00)	(14.28)
5.	The average industry P/E for the sector in which DDLL operates (Source: Capital Market Journal, edition July 26, 2010 to August 08, 2010 (Industry Finance & Investments)	24.70	

*As Certified by Mr. S. K. Mittal (Membership No. 08506), Partner of S. K. Mittal & Company, Chartered Accountants, Statutory Auditor of the company having office at E-29, South Extension Part-II, New Delhi – 110 049 vide their certificate dated June 30, 2010.

Therefore, based on the above, the offer price of ₹ 1.00/- per share in terms of Regulation 20(5) of the SEBI (SAST) Regulations, 1997 is justified.

1.9 The Acquirers and PACs have not acquired Shares/ voting rights of the Target Company during the 12 months period prior to the date of Public Announcement.

1.10 As on date of this Public Announcement, the Acquirers does not hold any equity shares of the target company except 548250 (Five Lacs Forty Eight Thousand Two Hundred and Fifty Only) fully paid up equity shares of ₹ 10/- each representing 57.96% of the total paid up equity share capital of the DDLL, in respect of which they agree to be acquire in terms of the SPA. However PACs, M/s D. D. Properties Pvt. Ltd. holds 91950 equity shares representing 9.72% of the total paid up capital/voting share capital of DDLL.

1.11 The Offer is **not** subject to any **minimum level** of acceptance from the shareholders i.e. **it is not a Conditional Offer.**

The Acquirers will accept the equity shares of **"DDLL"** those are tendered in valid form in terms of this offer upto maximum of 1,89,190 equity shares of ₹ 10/- each representing 20% of the total paid up capital/ voting share capital of **"DDLL".**

1.12 Neither the Acquirers, PACs, Sellers nor the Target Company has been prohibited by SEBI from dealing in securities, in terms of direction issued under Section 11B or any other regulations made under the SEBI Act, 1992.

1.13 The Manager to the Open Offer i.e. D & A Financial Services (P) Limited does not hold any equity shares in the Target Company as on the date of this Public Announcement. They declare and undertake that they shall not deal in the shares of the Target Company during the period commencing from the date of their appointment as Manager to the open offer till the expiry of 15 days from the date of Closure of open offer.

2 INFORMATION ABOUT THE ACQUIRERS & PACS

2.1 MR. RAJIV GAMBHIR (Acquirer)

2.1.1 Mr. Rajiv Gambhir, son of Shri Surinder Kumar Gambhir, aged 50 years, an Indian National residing at N-56, Pancheel Park, New Delhi – 110 017, Tel No: 011-41833000/41833005, Fax No. 011-41833001. Mr. Rajiv Gambhir is a Graduate in Commerce. He has 25 years of experience in the field of Automobiles and Infrastructure Industries.

2.1.2 Mr. Prabhat Chwla, Partner of M/s Mittal Garg Gupta & Co. , Chartered Accountants, having Office at 112, Vishwadeep Tower, District Centre, Janak Puri, New Delhi – 110 058 (Membership No.514682) has certified vide their certificate dated March 27, 2010 that the Net Worth of Mr. Rajiv Gambhir on 31.12.2009 is ₹ 652.89 Lacs and that he has sufficient means to fulfill his part of obligations under this Offer.

2.1.3 Mr. Rajiv Gambhir is holding directorship in Forgings Ltd., Daulat Ram Dharma Bir Auto Pvt .Ltd., E.G. Auto Pvt. Ltd., Ravish Steel Rolling & Forgings Pvt. Ltd., My Cover Insurance Brokers Pvt. Ltd., Dehradun Automobiles Pvt. Ltd., D.D. Properties Pvt. Ltd., D.D.I. Motors Pvt. Ltd. and D. D. Industries Ltd.

2.2 MR. KUNAL GAMBHIR (Acquirer)

2.2.1 Mr. Kunal Gambhir S/o Rajiv Gambhir, aged 24 years, an Indian National residing at N-56, Pancheel Park, New Delhi – 110 017 , Tel No: 011-41833000/41833005, Fax No. 011-41833001. Mr. Kunal Gambhir is Graduate and having three years experience in the field of Automobiles and infrastructure industries.

2.2.2 Mr. Prabhat Chwla, Partner of M/s Mittal Garg Gupta & Co. , Chartered Accountants, having Office at 112, Vishwadeep Tower, District Centre, Janak Puri, New Delhi – 110 058 (Membership No.514682) has certified vide their certificate dated March 27, 2010 that the Net Worth of Mr. Kunal Gambhir on 31.12.2009 is ₹ 176.09 Lacs and that he has sufficient means to fulfill his part of obligations under this Offer.

2.2.3 Mr. Kunal Gambhir is holding directorship in M/s D. D. Properties Pvt. Ltd., Ravish Steel Rolling and Forging Pvt. Ltd. and D. D. Industries Limited.

2.3 MRS. RENU CHADDA (Acquirer)

2.3.1 Mrs. Renu Chadda, w/o Mr. Rajiv Gambhir, aged 45 years, an Indian National residing at N-56, Pancheel Park, New Delhi – 110 017, Tel No: 011-41833000/41833005, Fax No. 011-41833001. Mrs. Renu Chadda is Law Graduate from Bareilly. She is housewife.

2.3.2 Mr. Prabhat Chwla, Partner of M/s Mittal Garg Gupta & Co. , Chartered Accountants, having Office at 112, Vishwadeep Tower, District Centre, Janak Puri, New Delhi – 110 058 (Membership No.514682) has certified vide their certificate dated March 27, 2010 that the Net Worth of Mrs. Renu Chadda on 31.12.2009 is ₹ 113.56 Lacs and that she has sufficient means to fulfill his part of obligations under this Offer.

2.3.3 Mrs. Renu Chadda is not holding directorship in any Company.

2.4 MS.TANISHA GAMBHIR (Acquirer)

2.4.1 Ms. Tanisha Gambhir, D/o Mr. Rajiv Gambhir, aged 25 years, an Indian National residing at N-56, Pancheel Park, New Delhi – 110 017, Tel No: 011-41833000/41833005, Fax No. 011-41833001. Ms. Tanisha Gambhir has done B.B.A from Amity Business School and she has experience in Insurance Business.

2.4.2 Mr. Prabhat Chwla, Partner of M/s Mittal Garg Gupta & Co., Chartered Accountants, having Office at 112, Vishwadeep Tower, District Centre, Janak Puri, New Delhi – 110 058 (Membership No.514682) has certified vide their certificate dated March 27, 2010 that the Net Worth of Ms. Tanisha Gambhir on 31.12.2009 is ₹ 115.54 Lacs and that she has sufficient means to fulfill his part of obligations under this Offer.

2.4.3 Ms. Tanisha gambhir is holding directorship in M/s My Cover Insurance Brokers (P) Limited.

2.5 Maya Leasing & Finance Private Limited (Acquirer)

2.5.1 Maya Leasing & Finance Private Limited, a Company incorporated as a Private Limited Company under the name of Submila Finance Private Limited vide certificate of incorporation dated January 10, 1983 with the Registrar of Companies Delhi & Haryana. The name of the company was changed to Maya Leasing & Finance Private Limited vide fresh certificate of Incorporation dated September 02, 1987 with Registrar of Companies Delhi & Haryana. The company at present has its Registered Office at B-8, Mayapuri Industrial Area, Phase-I, New Delhi-110 064, Tel No.: 011-41833000, Fax No. 011-4183001.

2.5.2 The Company does not belong to any group as such.

2.5.3 As on the date of Public Announcement, the shareholding details of the Company are as under:

S. No.	Name	No. of Shares
1	Mr. Rajiv Gambhir	25000
2	Mr. Surinder Gambhir	25000
	Total	**50000**

2.5.4 Brief financials of the Maya Leasing & Finance Private Limited are as under:

(₹ in Lacs)

Particulars	Year ended March 31st, 2009 (Audited)	Year ended March 31st, 2010* (Unaudited)
Total Income	1.07	1.28
Profit After Tax	0.66	(0.42)
Earnings Per Share (EPS) (in ₹)	1.32	(0.85)
Book Value Per Share (in ₹)	32.48	31.64
Net worth	16.24	15.82
Return on Networth (%)	4.06	(2.68)

*As Certified by Mr. S. K. Mittal (Membership No. 008506), Partner of S. K. Mittal & Company, Chartered Accountants, Statutory Auditor of the company having office at E-29, South Extension Part-II, New Delhi – 110 049 vide their certificate dated 30.06.2010.

2.5.5 The Acquirer Company is engaged in the business of leasing and finance.

2.5.6 The Acquirer Company being a Private Limited company is not a listed Company.

2.6 D. D. Properties Private Limited (PACs)

2.6.1 D. D. Properties Private Limited, a Company incorporated as a Private Limited Company under the name of D. D. Properties Private Limited vide certificate of incorporation dated May 03, 1991with the Registrar of Companies Delhi & Haryana. The company at present has its Registered Office at B-8, Mayapuri Industrial Area, Phase-I, New Delhi-110 064, Tel No.: 011-41833000, Fax No. 011-41833001.

2.6.2 The Company does not belong to any group as such.

2.6.3 As on the date of Public Announcement, the shareholding details of the Company are as under:

S. No.	Name	No. of Shares
1	Mr. Rajiv Gambhir	662653
2	Mr. Surinder Kumar	53673
3	Mrs. Uma Kumari	23674
4	Mrs. Renu Chadda	296200
5	Ms. Tanisha Gambhir	458200
6	Mr. Kunal Gambhir	325600
7	M/s D. D. I. Motors Private Limited	691000
8	M/s My Cover Insurance Brokers Private Limited	99000
9	M/s Ravish Steel Rolling & Forging Private Limited	1390000
	Total	**4000000**

2.6.4 Brief financials of the D. D. Properties Private Limited are as under:

(₹ in Lacs)

Particulars	Year ended March 31st, 2010 (Unaudited)*	Quarter ended June 30, 2010* (Unaudited)*
Total Income	0.33	0.008
Profit After Tax	(37.64)	(1.36)
Earnings Per Share (EPS) (in ₹)	(0.94)	(0.03)
Book Value Per Share (in ₹)	8.20	8.14
Net worth	327.93	32.55
Return on Net worth (%)	(11.48)	(0.42)

*As Certified by Mr. S. K. Mittal (Membership No. 008506), Partner of S. K. Mittal & Company, Chartered Accountants, Statutory Auditor of the company having office at E-29, South Extension Part-II, New Delhi – 110 049 vide their certificate dated 30.06.2010.

2.6.5 The Company is engaged in the business of Real Estate Developers.

2.6.6 The Company being a Private Limited company is not a listed Company.

2.6.7 D. D. Properties Private Limited holds 91950 equity shares representing 9.72% of the total paid up capital/ voting rights of the DDLL.

2.7 Among the acquirers, Mrs. Renu Chadda is a wife of Mr. Rajiv Gambhir and Mr. Kunal Gambhir is a son of Mr. Rajiv Gambhir and Ms. Tanisha Gambhir is daughter of Mr. Rajiv Gambhir.

2.8 As the Acquirers does not hold any equity shares in the Target Company, the provisions of Chapter II of SEBI (SAST) Regulations, 1997 are not applicable to the acquirers.

3 INFORMATION ABOUT THE TARGET COMPANY

3.1 DDLL was incorporated on March 31, 1984 under the existing name of D. D. Leasing Limited vide certificate of Incorporation issued by the Registrar of Companies, Delhi & Haryana. The Company obtained the Certificate of Commencement of Business on May 02, 1985. The Company at present has its Registered Office situated at B-8, Phase-I, Mayapuri Industrial Area, New Delhi-110064 Ph.: 011-41833000, Fax: 011-41833001.

3.2 The Authorised Share Capital of DDLL as on the date of Public Announcement is ₹ 100.00 Lacs, comprising of 10, 00,000 equity shares of ₹ 10/- (Rupees Ten Only) each. The issued, subscribed and paid-up equity share capital as on date of Public Announcement stood at ₹ 94.60 Lacs comprising of 9,45,950 equity shares of ₹ 10/- (Rupees Ten Only) each.

3.3 At present, there are no partly paid up shares in the Company.

3.4 DDLL has been engaged in the business of Leasing and Finance. The company is not registered under Reserve Bank of India (RBI) as Non-Banking Financial Company (NBFC).

3.5 The shares of "DDLL" are listed on the Delhi Stock Exchange Limited (DSE).

3.6 Brief financials of the DDLL are as under:

(₹ in Lacs)

Particulars	Year ended March 31, 2009 (Audited)	Year ended March 31, 2010* (Unaudited)
Total Income	0.00	0.00
Profit After Tax	(0.11)	(0.66)
Earnings Per Share (EPS) (in ₹)	(0.01)	(0.07)
Book Value Per Share (in ₹)	0.53	0.49
Net worth	5.26	4.60
Return on Networth (in %)	(2.19)	(14.39)

* As certified by Mr. S. K. Mittal (Membership No. 008506), Partner of S. K. Mittal & Company, Chartered Accountants, Statutory Auditor of the company having office at E-29, South Extension Part-II, New Delhi – 110 049 vide their certificate dated June 30, 2010.

4 Reasons for the acquisition, rationale for the Offer and future plans

4.1 The Acquirers are interested in taking over the management and control of DDLL. Thus substantial acquisition of shares and voting rights accompanied with change in control and management is the reason and rationale for the acquisition.

4.2 The acquirer will not continue the existing line of business of Target Company and proposed to undertake new business activities of Real Estate, infrastructure, Trading in Auto Motors, Cars/ Automotive Accessories, Spare Parts etc.,& sale purchase & import and export in steel, metal, scrap etc.

4.3 The Offer to the Public shareholders of DDLL is for acquiring 20.00% of the total paid up capital / voting rights. After the proposed Offer, the Acquirers will achieve substantial acquisition of shares and voting rights, accompanied with effective management control over the Target Company.

4.4 The Offer to the shareholders of DDLL is being made in accordance with Regulation 10 & 12 of the SEBI (SAST) Regulations, 1997.

Disclosure in terms of Regulation 16(ix)

4.5 The Acquirers at present have no intention to sell, dispose of or otherwise encumber any significant assets of DDLL in the succeeding two years, except in the ordinary course of business of DDLL. DDLL's future policy for disposal of its assets, if any, will be decided by it's Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at a General Body Meeting of DDLL.

5 STATUTORY APPROVALS / OTHER APPROVALS REQUIRED FOR THE OFFER

5.1 As on the date of Public Announcement, no approval from any Bank/Financial Institutions is required for the purpose of this Offer, to the best of the knowledge of the Acquirers.

5.2 As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.

5.3 The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of Offer.

5.4 SEBI has the power to grant extension of time to the Acquirers for payment of consideration to shareholders subject to the Acquirers agreeing to pay interest for the delayed period as directed by SEBI in terms of Regulation 22 (12) of the SEBI (SAST) Regulations, 1997, if there is any delay in receipt of statutory approval. If, however, the delay in obtaining the requisite approval takes place on account of any willful default by the Acquirers, then provision contained in Regulation 22 (13) of the SEBI (SAST) Regulations, 1997 will also become applicable.

5.5 The Acquirers shall withdraw this offer if the statutory approval(s) required as above is refused as provided in Regulation 27 of the SEBI (SAST) Regulations, 1997.

6 CONTINUOUS LISTING OF SHARES IN TERMS OF REGULATION 21(2)

The Offer (assuming full acceptance) would result in public shareholding in the Target Company being reduced below the minimum level required as per the listing agreement with the Stock Exchange for the purpose of listing on continuous basis. The Acquirers in Compliance with clause 40A (c) or (d) of the listing agreement will facilitate the Target Company to raise the level of public shareholding upto minimum of 25% as the level specified for the continous listing in the listing agreement entered with the stock exchange in the time limit specified by the stock exchange.

7 FINANCIAL ARRANGEMENTS

7.1 The Acquirers have adequate resources to meet the financial requirements of the Offer. The finance will be made through internal/financial resources of the acquirers.

7.2 Assuming full acceptance, the total requirement of funds for the Offer for acquisition of 189190 equity shares of "DDLL" at ₹ 1/- per share would be ₹ 1,89,190/- (Rupees One Lacs Eighty Nine Thousand One Hundred and Ninety Only). As per Regulation 28 of SEBI (SAST) Regulations, 1997, Acquirers have opened an Escrow Account with DCB Bank, Chadani Chowk Branch, New Delhi and has deposited ₹ 189190/- (Rupees One Lacs Eighty Nine Thousand One Hundred and Ninety Only) being 100% of the total consideration payable to the shareholders under the Open Offer.

7.3 The Acquirers have duly empowered M/s D & A Financial Services (P) Limited, Manager to the Offer, to realise the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 1997.

7.4 The Manager to the Offer, M/s D & A Financial Services (P) Limited, hereby confirms that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

8 OTHER TERMS OF THE OFFER

8.1 The Offer is not subject to any minimum level of acceptances from shareholders and in case of the shares received under the offer exceeding the offer size; the acquirers will accept shares on proportionate basis.

8.2 The Letter of Offer along with the Form of Acceptance cum Acknowledgement will be mailed to the shareholders (other than parties to the Agreement) of "DDLL" whose names appear in the Register of Members of "DDLL" at the close of business hours as on Friday, September 10, 2010 (the "Specified Date"). The Letter of Offer will be mailed to such shareholders by September 29, 2010 (Wednesday).

8.3 The shareholders of "DDLL" are eligible to participate in the offer anytime before the closure of the offer by sending their Form of Acceptance cum Acknowledgement, original share certificate(s) and transfer deed(s) duly signed to the ***Registrar to the Offer*** *viz*: **Beetal Financial & Computer Services Pvt. Limited,** having its office at **Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062, Tel. Nos.: 29961281-82, Fax No.: 29961284 Contact Person, Mr. Punit Mittal** either by Registered Post, Courier or Hand Delivery (between 10:00 a.m. to 5:00 p.m. on all working days), on or before the date of closure of the Offer i.e. October 27, 2010 in accordance with the instructions specified in the Letter of Offer & Application Form.

8.4 Eligible persons to the Offer may also download a copy of the Letter of Offer and Form of Acceptance cum Acknowledgement, which will be available on SEBI's website at **http:/www.sebi.gov.in** and can apply for the Offer in such downloaded form.

8.5 The unregistered owners of shares are also eligible to participate in the Offer by sending their application in writing to the Registrar to the Offer on a plain paper stating the Name, Address, No. of shares held, No. of shares offered under the Offer, Distinctive Nos., Folio No., together with the original Share Certificate(s) and Transfer Deed(s) issued by the broker through whom they have acquired their shares. No indemnity is required from unregistered shareholders.

8.6 In the event of non-receipt of Letter of Offer, the eligible persons may send application on plain paper stating the Name, Address, No. of shares offered under the Offer, Distinctive Nos., Folio No. alongwith all documents as mentioned above, so as to reach the Registrar to the Offer on or before the date of closure of the Offer i.e. October 27, 2010.

a. The following collection center (s) would be accepting the documents as specified above:

Name & Address	**Beetal Financial & Computer Services Pvt. Limited** Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062
Contact Person	Mr. Punit Mittal
Phone Nos.	011-29961281/82
Fax No	011- 29961284
E-mail	beetal@rediffmail.com

8.7 The Registrar to the Offer will hold in trust the shares/share certificate(s), Form of Acceptance cum Acknowledgement, if any, and the transfer deed(s), till the Acquirers complete their offer obligations in terms of the SEBI (SAST) Regulations, 1997.

8.8 Applications which are complete in all respect and which reach the Registrar to the Offer on or before the date of closure of the Offer i.e. October 27, 2010, would be approved and accepted by the Acquirers. The payment of consideration for the applications so accepted will be made by crossed account payee cheque/demand draft/pay order. The intimation regarding acceptance of applications and payment of consideration will be dispatched to the shareholders by registered post at the shareholders' sole risk. In case of joint holder(s), the cheque/demand draft will be drawn in the name of the first holder and in case of unregistered owners of shares the consideration will be paid to the person whose name is stated in the contract note.

8.9 Applications in respect of shares that are the subject matter of litigation wherein the shareholder(s) may be precluded from transferring the shares during the pendency of the said litigation are liable to be rejected in case directions/ orders regarding these shares are not received together with the shares tendered under the Offer.

8.10 In the event of non-acceptance of any Application, all the documents as forwarded to the Registrar to the Offer will be sent back to the shareholder at the address as per the records of DDLL by registered post at shareholders' sole risk.

8.11 All valid responses will be accepted subject to maximum of the offer made as per this public announcement. In case of response in excess of this offer made by the Acquirers, the acceptances would be made on proportionate basis in consultation with the Manager to the Offer in accordance with the SEBI (SAST) Regulations, 1997.

8.12 Schedule of activities pertaining to the Offer is given below:

Activity	Day and Date
Date of Public Announcement	**Tuesday, August 17, 2010**
Specified Date*	Friday, September 10, 2010
Last date for a Competitive bid	**Tuesday, September 07, 2010**
Date by which Letter of Offer Will be posted to the shareholders	Wednesday, September 29, 2010
Date of Opening of the Offer	**Friday, October 08, 2010**
Date of Closing of the Offer	**Wednesday, October 27, 2010**
Last Date of Withdrawal of Acceptance	**Friday, October 22, 2010**
Last date for revising the Offer price/number of shares	**Monday, October 18, 2010**
Date of communicating Rejection/ Acceptance and payment for Applications accepted will be dispatched	Thursday, November 11, 2010

* Specified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer will be sent.

9. General

9.1 Shareholders who have accepted the Offer by tendering the requisite documents, in terms of the Public Announcement/Letter of Offer, can withdraw the same upto three working days prior to the date of the closure of the offer" i.e. latest by Friday, October 22, 2010, by filling the Form of Withdrawal enclosed with the Letter of Offer. The Form of Withdrawal will also be available on the SEBI website **http://www.sebi.gov.in.**

9.2 The Acquirers can revise the price upwards upto 7 (seven) working days prior to closure of Offer and if there is any upward revision in the Offer price by the Acquirers till the last date of revision i.e. October 18, 2010, the same would be informed by way of Public Announcement in the same newspapers in which the original Public Announcement had appeared and same price would be paid to all the shareholders who tender their shares in the Offer.

9.3 If there is competitive bid:

i. The Public Offers under all the subsisting bids shall close on the same date.

ii. As the Offer price cannot be revised during 7 working days prior to the closing date of the Offers/ bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final Offer price of each bid and tender their acceptance accordingly"

9.4 The Acquirers, PACs, Sellers and the Target Company have not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of SEBI Act.

9.5 This Public Announcement would also be available on the SEBI's web site at **http://www.sebi.gov.in.**

9.6 Pursuant to the Regulation 13 of SEBI (SAST) Regulations, 1997, the Acquirers have appointed M/s D & A Financial Services (P) Limited as Manager to the Offer and M/s Beetal Financial & Computer Services Pvt. Limited as Registrar to the Offer.

9.7 This Public Announcement is issued on behalf of the Acquirers and PACs by D & A Financial Services (P) Limited, the Manager to the Offer**.**

9.8 The Acquirers Mr. Rajiv Gambhir, Mr. Kunal Gambhir, Mrs. Renu Chadda, Ms. Tanisha Gambhir residing at N-56, Pancheel Park, New Delhi-110 017 and Directors of the Acquirer Company, M/s. Maya Leasing & Finance Private Limited having its Registered Office at B-8, Mayapuri Industrial Area, Phase-I, New Delhi – 110 064, and PACs M/s D. D. Properties Pvt. Limited having its Regd. Office at B-8, Mayapuri Industrial Area, Phase-I, New Delhi-110 064, accept full responsibility for the information contained in this Public Announcement (except for the information regarding the Target Company which has been compiled from the publicly available information) and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

Manager to the Offer	Registrar to the Offer
D & A FINANCIAL SERVICES (P) LIMITED 13, Community Centre, East of Kailash, New Delhi - 110065. Tel nos.: 011-26419079/ 26218274; Fax no.: 011 - 26219491; E- mail : dafspl@gmail.com Contact Person: ***Mr. Priyaranjan*** **SEBI Rgn. No. : INM000011484**	**BEETAL FINANCIAL & COMPUTER SERVICES PVT. LIMITED** Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062 Tel. Nos.: 29961281-82, Fax No.: 29961284 E. Mail: beetal@rediffmail.com Contact Person: ***Mr. Punit Mittal*** **SEBI Rgn. No. : INR000000262**

Date : 16.08..2010
Place : New Delhi

Issued on behalf of the Acquirers and PACs by Manager to the Offer